

GOVERNMENT OF INDIA
MINISTRY OF COAL

LOK SABHA
UNSTARRED QUESTION NO.1363
TO BE ANSWERED ON 25.07.2018

Pilferage of Coal

1363. DR. SHRIKANT EKNATH SHINDE:
SHRI BIDYUT BARAN MAHATO:
KUNWAR HARIBANSH SINGH:
SHRI GAJANAN KIRTIKAR:
SHRI SUDHEER GUPTA:
SHRI S.R. VIJAYAKUMAR:
SHRI S. RAJENDRAN:
SHRI J.J.T. NATTERJEE:
SHRI T. RADHAKRISHNAN:
SHRI SUMEDHANAND SARSWATI:
SHRIMATI SANTOSH AHLAWAT:
SHRI R. DHRUVA NARAYANA:
SHRI OM PRAKASH YADAV:

Will the Minister of COAL be pleased to state:

- (a) whether incidents of illegal coal mining and coal pilferage are increasing day by day;
- (b) if so, the number of such incidents reported during the last six months, State- wise;
- (c) whether the Government has conducted any survey to find out quantum of revenue losses due to coal pilferage every year and if so, the details of the survey;
- (d) whether alleged involvement of some of the security personnel and officers of various companies have come to the notice of the Government and if so, the details thereof along with the action taken by the Government in this regard;
- (e) whether the Union Government has launched the Coal Mine Surveillance and Management System (CMSMS) and mobile application 'Khan Prahari' to monitor unauthorised activities and if so, the details along with the features and the objectives thereof;
- (f) whether there is a need for spreading greater awareness about the App among the workers of coal India subsidiaries and the common man so that illegal mining activities could be stopped;
- (g) if so, the steps taken or proposed to be taken by the Union Government in this regard and
- (h) the other steps taken by the Union Government to curb the illegal coal mining?

ANSWER

MINISTER OF RAILWAYS, COAL, FINANCE AND CORPORATE AFFAIRS
(SHRI PIYUSH GOYAL)

(a) to (d): Law & Order is a State subject, hence primarily; it is the responsibility of the State/District administration to take necessary deterrent action to stop/curb illegal mining of coal. As informed by Coal India Ltd., it is not possible to specify the exact quantum of coal stolen and

losses incurred on account of theft / pilferage and illegal mining of coal, however, as per raids conducted by security personnel of CIL as well as joint raids with the law and order authorities of the concerned State Government, the quantity of coal recovered and its approximate value during the last three years are as under:

THEFT/PILFERAGE OF COAL- SUBSIDIARYWISE AND STATE-WISE

Co.	State	2015-16		2016-17		2017-18 (Provisional)	
		Qty. Recovered (te)	Approx. Value (Rs. Lakh)	Qty. Recovered (te)	Approx. Value (Rs. Lakh)	Qty. Recovered (te)	Approx. Value (Rs. Lakh)
ECL	WB	4993.27	249.670	7804.76	390.230	8667.24	433.362
	Jharkhand	2645.78	132.320	3500.66	175.030	2346.53	117.327
		7639.05	381.990	11305.42	565.260	11013.77	550.689
BCCL	Jharkhand	12071.40	529.670	12718.85	549.604	5093.34	199.113
	WB	445.84	20.544	810.44	33.601	537.35	20.198
		12517.24	550.214	13529.29	583.206	5630.69	219.311
CCL	Jharkhand	99.00	1.050	147.00	1.470	539.97	15.791
NCL	MP	0.00	0.000	0.00	0.000	0.00	0.000
	UP	0.00	0.000	3.00	0.042	0.00	0.000
		0.00	0.000	3.00	0.042	0.00	0.000
WCL	Maharashtra	53.00	1.120	225.15	5.420	261.96	7.634
	MP	0.00	0.000	3.00	0.180	0.00	0.000
		53.00	1.120	228.15	5.600	261.96	7.634
SECL	MP	0.00	0.000	3.50	0.140	26.00	0.570
	Chhattisgarh	57.50	2.105	25.00	1.500	38.00	0.770
		57.50	2.105	28.50	1.640	64.00	1.340
MCL	Orissa	63.10	0.631	57.80	0.380	92.53	0.925
NEC	Assam	0.00	0.000	0.00	0.000	0.00	0.000
Coal India		20428.89	937.110	25296.16	1157.556	17602.92	795.690

The numbers of such incidents reported during the last six months are 05 (01 in SECL & 04 in CCL). The details of involvement of some of the security personnel and officers of various companies are as under:-

SECL: In the incident of coal pilferage at Chirimiri OCP during the last six months i.e. from 01/01/2018 to 30/06/2018, investigation has been conducted by the Vigilance department and gross violation of Standard Operating Procedure resulting in coal pilferage has been observed. Accordingly Regular Disciplinary Action under major penalty against one executive and Disciplinary proceeding against one Wage Board employee has been taken up.

CCL: In case no. RDS-04/2016 Dt. 19.01.16, charge sheet has been issued to the then Head Security Guard/Security Incharge, Jharkhand Colliery, HB Area by the Disciplinary Authority on 31.01.2016. After completion of Departmental Inquiry, the official has been dismissed from the services of the company on 19.06.2017.

(e) to (g): Coal Mine Surveillance and Management System (CMSMS) and 'Khan Prahari' App have been launched on 4th July 2018 to monitor unauthorized coal mining activities. The Coal Mine Surveillance & Management System (CMSMS) is a web based application which can be used to detect, monitor and take action on any kind of illegal coal mining activities being carried on within the leasehold boundaries in the coalfield areas. During the launching on

04.07.2018, the print & electronic media were invited to spread greater awareness about the App.

Salient features of CMSMS: It uses the platform of National Centre of Geo-Informatics (NCoG), which is a Platform of Ministry of Electronics & Information Technology (MeiTY). On this platform, Village level GIS map of India is already available which are being used for e-governance applications of various government departments. Coal mining related information has been provided in the form of layers. Presently the layers available on this system are- Coalfield Boundaries, Boundaries of geological Coal blocks (CIL and SCCL), Leasehold Boundaries and Information/report of land reclamation.

Illegal coal mining activity can be detected in 2 ways:

- Through scanning of satellite data – This will be done at CMPDI wherein satellite data will be scanned to detect any coal mining activity which is extending outside the authorised leasehold area.
- Through report by citizens by ‘Khan Prahari’ Mobile application - Any citizen can report any illegal coal mining activity through the mobile app in the form of textual or geo-tagged photographs.

Reports generated through the above sources will be automatically forwarded to Nodal Officers who have been nominated by CIL/SCCL as well as various State Governments. The Nodal Officers will verify the reported activity and take action like filing a police report for taking action as per law or informing the law enforcing agencies. The action taken will also be fed into the system so that any person can see the status of his complaint through the complaint tracking system in the CMSMS. The identity of the complainant shall not be revealed.

(h): Law & Order is a State subject, hence primarily; it is the responsibility of the State/District administration to take necessary deterrent action to stop/curb illegal mining of coal. However, following suitable steps are being taken by the coal companies to check such incidents :

- a. Rat holes created by illegal mining are regularly dozed off and filled up with stone and debris wherever possible.
- b. Concrete walls have been erected on the mouth of the abandoned mines to prevent access and illegal activities in these areas.
- c. Surprise raids/checks being conducted jointly by security personnel and law and order authorities of the concerned State Government.
- d. Fencing is being constructed at the various illegal mining sites along with displaying of signboards mentioning “Dangerous and Prohibited Place.”
- e. Dumping of the overburden is being done on the outcrop zones.
- f. Collection of intelligence reports about illegal coal depots and illegal movement of coal and informing district authorities of the same for taking preventive action.
- g. Installation of check-posts at vulnerable points.
- h. Training of existing security/CISF personnel, refresher training and basic training of new recruits in security discipline for strengthening the security setup;
- i. Close liaison with the State authorities.
- j. Committee/task force has been constituted at different level (block level, sub-divisional level, district level, state level) in some subsidiaries of CIL to monitor different aspects of illegal mining.

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